

competitive bidding, on such terms and conditions as may be prescribed. This, would however, not be applicable in the following cases:-

- \* where such area is considered for allocation to a Government company or corporation for mining or such other specified end use;
- \* where such area is considered for allocation to a company or corporation that has been awarded a power project on the basis of competitive bids for tariff (including Ultra Mega Power Projects).

The Government has notified the “Auction by Competitive Bidding of Coal Mines (Amendment) Rules, 2012” on 27th December, 2012 and the earlier notified ‘Auction by Competitive Bidding of Coal Mines Rules, 2012’ on 2nd February, 2012 and these rules have been formulated after due deliberations and consultations with the representatives of the States and stakeholders. It contains detailed terms and conditions of allocation of area containing coal for the purpose of mining and also for the purpose of specified end-use.

With regard to allocation of coal blocks through auction, the Ministry of coal has engaged M/s. CRISIL Infrastructure Advisory through the Central Mine Planning & Design Institute Ltd. as consultant to suggest methodology for fixing floor price/ reserve price, model tender document and draft agreement to be entered into with the successful bidders. The Inter-Ministerial Committee (IMC) which was set up to consider and examine the above, comprising of various stakeholders including Ministry of Finance considered the report submitted by M/s. CRISIL Infrastructure Advisory and after discussion and deliberation, it has been decided to obtain comments from the concerned Ministries. Accordingly a detailed note has been circulated.

#### **Panel for PPP framework with CIL**

1242. SHRI TARUN VIJAY: Will the Minister of COAL be pleased to state:

- (a) whether Government has recently constituted a panel to formulate a policy on Public Private Partnership framework with the Coal India Limited to address various problems being faced by the coal sector;
- (b) by when the said panel is likely to submit its reports to Government; and
- (c) the details thereof along with the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) While presenting the Budget for 2013-14, the

Finance Minister has made an announcement for Public Private Participation (PPP) with Coal India Limited as one of the partners for augmentation of coal production in the country. Accordingly, a Committee has been set up under the Chairmanship of Secretary (Coal) with the representatives from Planning Commission, Ministries of Finance (DEA), Labour, Law & Justice (DLA) among others to recommend a framework for the PPP. The Committee has not given its report.

### **Investigation into coal block allocation**

1243. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of COAL be pleased to state:

(a) whether the investigation into alleged illegalities in the allocation of coal blocks has been completed;

(b) if so, the details of the findings; and

(c) if not, at what stage the investigation is and by when it is expected to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) The Central Bureau of Investigation (CBI) has registered 3 Preliminary Enquiry (PE) cases regarding alleged irregularities in allocation of coal blocks – relating to allocation of coal blocks to private companies during the period 2006-09, relating to allocation of coal blocks to private companies during the period 1993-2004 and relating to allocation of coal blocks to Government companies. AS per information available, in the cases related to allocations of coal blocks made to private companies during 2006-09, 13 FIRs have been lodged by the CBI. In view of the various observations of Hon'ble Supreme Court of India in W.P. (Criminal) No. 120 of 2012, it would not be possible for the Ministry of Coal to obtain any details from CBI in this regard.

### **Coal production**

†1244. SHRI RAVI SHANKAR PRASAD: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Coal India Limited was required to produce 731 million tones of coal every year till 2036, keeping in view the coal reserves of 93 billion tones;

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†Original notice of the question was received in Hindi.